P/Y
C.C. No. 3327/17
PS **Hari Nagar**

15.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : None.

Court is convened through VC (CISCO Webex).

As per report of Ahlmad, file is not traceable.

He seeks some more time to trace the same.

Heard. Allowed.

He is directed to trace the file at the earliest and put up o

06.10.2020.

(Babita Puniya)
MM-06/W/Delhi
15.09.2020

FIR No. 34513/19
PS **Hari Nagar**
New No. 3271/2020

15.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.
None for accused.
None for complainant.
ASI Lal Singh through VC.

Court is convened through VC (CISCO Webex).

Let court notice be issued to the complainant as well as the accused for 19.10.2020.

(Babita Puniya)
MM-06/W/Delhi
15.09.2020

C.C. No. 4050/19
PS **MUNDKA**

15.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : None for complainant.

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that matter is at the stage of arguments on the application u/s 156(3) Cr.P.C., however, none has joined the proceedings. Accordingly, put up for the same on 19.01.2021.

(Babita Puniya)
MM-06/W/Delhi
15.09.2020

C.C. No. 4047/19
PS **MUNDKA**

15.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : None for complainant.

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that matter is at the stage of arguments on the application u/s 156(3) Cr.P.C., however, none has joined the proceedings. Accordingly, put up for the same on 19.01.2021.

(Babita Puniya)
MM-06/W/Delhi
15.09.2020

C.C. No. 4048/19
PS **MUNDKA**

15.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : None for complainant.

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that matter is at the stage of arguments on the application u/s 156(3) Cr.P.C., however, none has joined the proceedings. Accordingly, put up for the same on 19.01.2021.

(Babita Puniya)
MM-06/W/Delhi
15.09.2020

C.C. No. 4049/19
PS **MUNDKA**

15.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : None for complainant.

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that matter is at the stage of arguments on the application u/s 156(3) Cr.P.C., however, none has joined the proceedings. Accordingly, put up for the same on 19.01.2021.

(Babita Puniya)
MM-06/W/Delhi
15.09.2020

FIR No. 518/16
PS **Hari Nagar**
New No. 208/16

15.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State.

None for accused.

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that matter is at the stage of PE, therefore, put up for the same on 19.01.2021 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.

(Babita Puniya)
MM-06/W/Delhi
15.09.2020

FIR No. 548/16
PS **Hari Nagar**
New No. 6266/17

15.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

None for accused.

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that matter is at the stage of PE, therefore, put up for the same on 19.01.2021 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.

(Babita Puniya)
MM-06/W/Delhi
15.09.2020

FIR No. 327/17
PS **MUNDKA**
New No. 5143/18

15.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

None for accused.

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that matter is at the stage of PE, therefore, put up for the same on 19.01.2021 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.

(Babita Puniya)
MM-06/W/Delhi
15.09.2020

FIR No. 392/14
PS **MUNDKA**
New No. 6280/19

15.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

None for accused.

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that matter is at the stage of PE, therefore, put up for the same on 19.01.2021 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.

(Babita Puniya)
MM-06/W/Delhi
15.09.2020

FIR No. 165/19
PS **MUNDKA**
New No. 5583/19

15.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

None for accused.

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that matter is at the stage of PE, therefore, put up for the same on 19.01.2021 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.

(Babita Puniya)
MM-06/W/Delhi
15.09.2020

FIR NO. 283/7/15
PS Hari Nagar

15/9/20

Pl. ld. APP for the State through VC

Both accused produced from JC through VC

Heard. File perused.

ld. fresh counsel notice. Be issued to the complainant for 22/9/20.

15/9/20

FIR No. 04/16
PS **MUNDKA**
New No. 75844/16

15.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

None for accused persons.

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that matter is at the stage of PE, therefore, put up for the same on 19.01.2021 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.

(Babita Puniya)
MM-06/W/Delhi
15.09.2020

FIR No. 463/16
PS **Hari Nagar**
New No. 74959/16

15.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

None for accused.

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that matter is at the stage of PE, therefore, put up for the same on 19.01.2021 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.

(Babita Puniya)
MM-06/W/Delhi
15.09.2020

FIR No. 502/15
PS **MUNDKA**
New No. 75856/16

15.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

None for accused.

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that matter is at the stage of PE, therefore, put up for the same on 19.01.2021 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.

(Babita Puniya)
MM-06/W/Delhi
15.09.2020

FIR No. 260/13
PS **Hari Nagar**
New No. 68827/16

15.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

None for accused.

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that matter is at the stage of PE, therefore, put up for the same on 19.01.2021 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.

(Babita Puniya)
MM-06/W/Delhi
15.09.2020

C.C. No. 1389/16
PS Hari Nagar

15.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Sh. Rajbir Bansal, Ld. Counsel for the complainant.

Court is convened through VC (CISCO Webex).

At request, put up for the purpose fixed on 05.11.2020.

(Babita Puniya)
MM-06/W/Delhi
15.09.2020

FIR No. 912/19
PS **MUNDKA**
New No. 713/2020

15.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

Court is convened through VC (CISCO Webex).

Process not issued due to lock-down.

Let previous order be complied with afresh for 19.01.2021.

(Babita Puniya)
MM-06/W/Delhi
15.09.2020

FIR No. 387/19
PS **MUNDKA**
New No. 2010/2020

15.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

Court is convened through VC (CISCO Webex).

Process not issued due to lock-down.

Let previous order be complied with afresh for 19.01.2021.

(Babita Puniya)
MM-06/W/Delhi
15.09.2020

FIR No. 439/19
PS **MUNDKA**
New No. 2011/2020

15.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

Court is convened through VC (CISCO Webex).

Process not issued due to lock-down.

Let previous order be complied with afresh for 19.01.2021.

(Babita Puniya)
MM-06/W/Delhi
15.09.2020

E-FIR No. 019488/19
PS Hari Nagar
New No. 8154/19

15.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

None for accused persons.

Court is convened through VC (CISCO Webex).

File perused.

Process not received back. Be awaited.

In the meantime, fresh process be issued in terms of previous order for 19.01.2021.

(Babita Puniya)
MM-06/W/Delhi
15.09.2020

FIR No. 705/15
PS **Hari Nagar**
New No. 2215/16

15.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State.

Accused Sonu not produced from JC (On bail in this case).

Accused Rohit and Lakshay are absent

Court is convened through VC (CISCO Webex).

Let process server be summoned for recording of his statement on the NDOH.

Jail superintendent concerned is directed to produce the accused on 19.01.2020.

(Babita Puniya)
MM-06/W/Delhi
15.09.2020

C.C.No. 4568/16
PS **MUNDKA**

15.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : None for complainant.

None for accused.

Court is convened through VC (CISCO Webex).

Matter is pending consideration before the Hon'ble High Court of Delhi.

Court notice be issued to both the parties for 19.01.2021.

(Babita Puniya)
MM-06/W/Delhi
15.09.2020

FIR No. 32/11
PS Madipur
New No. 67322/16

15.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State.

Sh. Vikas, Ld. Counsel for accused Dilip Prajapati through VC.

Accused Hemant Seth through VC.

Court is convened through VC (CISCO Webex).

Summons could not be sent due to lock-down.

Let IO be summoned to supply the copy of chargesheet to accused Dilip Prajapati for 19.01.2021.

(Babita Puniya)
MM-06/W/Delhi
15.09.2020

C.C. No. 5991/19
PS Hari Nagar

15.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Sh. K.K. Singh, Ld. LAC for complainant.

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that matter is at the stage of PSE, therefore, put up for the same on 19.01.2021 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.

(Babita Puniya)
MM-06/W/Delhi
15.09.2020

State vs. Ravi

E-FIR No. 001628/19
PS Hari Nagar
U/s 411 IPC

15.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Fresh chargesheet has been filed. It be checked and registered.

Present: Ld. APP for the State through VC.
Accused in person.
Complainant/owner of stolen property in person.

File perused.

It is submitted by the complainant and owner of stolen property that he has settled the matter with the accused in the sum of Rs. 2000/- and does not want to pursue the case as his stolen motorcycle has been recovered. In view of the above, he seeks permission of the Court to compound the offence punishable under Section 411 IPC.

Heard. File perused.

I have examined the complainant/owner of stolen property about his voluntariness and having examined him, I am satisfied that he is making statement voluntarily. Therefore, let his statement to this effect be recorded separately. Statement recorded.

File perused, perusal of the file reveals that accused is sent to face the trial for the offence punishable under section 411 IPC. Section 411 IPC is compoundable within the scheme of Code of Criminal Procedure, 1973 by the owner of the property stolen. Therefore, in view of statement of complainant/owner of stolen property, offence stands compounded. Consequently, accused ***Ravi*** stands ***acquitted*** of the offence punishable under Section 411 IPC.

Superdari, if any stands canceled. Case property, if any, be released to the rightful owner after proper acknowledgement.

Original documents, if any be given to rightful owner after proper acknowledgement

File be consigned to record room after due compliance.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
15.09.2020

FIR No. 206/15
PS **MUNDKA**
New No. 67292/16

15.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

None for accused.

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that matter is at the stage of PE, therefore, put up for the same on 19.01.2021 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.

(Babita Puniya)
MM-06/W/Delhi
15.09.2020

FIR No. 391/17
PS **Hari Nagar**
New No. /

15.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

Ld. Counsel for accused through VC.

Court is convened through VC (CISCO Webex).

Adjournment sought for want of accused.

At request, put up for arguments on the point of charge on 19.01.2021.

(Babita Puniya)
MM-06/W/Delhi
15.09.2020

E-FIR No. 012103/2020
PS **MUNDKA**

15.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

Court is convened through VC (CISCO Webex).

Accused is stated to be in JC.

Charge sheet perused.

I take cognizance of the offence.

Prima facie sufficient material is on record to summon the accused.

Therefore, jail superintendent is concerned is directed to produce the accused on 29.09.2020. Copy of chargesheet and documents be supplied to accused through the jail superintendent concerned.

(Babita Puniya)
MM-06/W/Delhi
15.09.2020

FIR No. 582/17
PS **Hari Nagar**
New No. /

15.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Fresh charge sheet filed. It be checked and registered.

Present : Ld. APP for the State through VC.
Accused is stated to be on court bail.
Court is convened through VC (CISCO Webex).
IO is present with case file.
Charge sheet perused.
I take cognizance of the offence.
Issue summons to the accused and notice to his surety for 19.01.2021. Court notice be also issued to the complainant for the said date.

(Babita Puniya)
MM-06/W/Delhi
15.09.2020

FIR No. 635/13
PS **Hari Nagar**

15.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.
Accused Parvinder is running in JC (on bail in this case).
Sh. Mohit Auluck, ld. Counsel for accused Gurpreet.
None for accused Tejbir.
Court is convened through VC (CISCO Webex).

It is stated by the ld. Counsel that the matter has already been settled with the complainant.

Issue court notice to the complainant for the next date.

Jail superintendent concerned is directed to produce the accused Parvinder on 22.10.2020.

(Babita Puniya)
MM-06/W/Delhi
15.09.2020

FIR No. 64/09
PS **Hari Nagar**

15.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

Sh. Piyush Gupta, Ld. LAC for accused.

Court is convened through VC (CISCO Webex).

It is one of the oldest matter pending before this court and ten witnesses have already been examined.

Put up for consideration on 18.09.2020.

(Babita Puniya)
MM-06/W/Delhi
15.09.2020

FIR No. 329/14
PS **Hari Nagar**
New No. 1425/19

15.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

Both accused are proclaim offenders.

Court is convened through VC (CISCO Webex).

Process not issued due to lock down.

Issue court notice to IO as well as the complainant for 19.01.2021.

(Babita Puniya)
MM-06/W/Delhi
15.09.2020

FIR No. 637/14
PS **MUNDKA**
New No. 75127/16

15.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

None for accused.

Court is convened through VC (CISCO Webex).

File perused.

Let process server be summoned for recording of his statement on 19.01.2021.

(Babita Puniya)
MM-06/W/Delhi
15.09.2020

FIR No. 002673/2020
PS Hari Nagar
New No. 3230/2020

15.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

None for accused.

None for complainant.

Court is convened through VC (CISCO Webex).

Let court notice be issued to the complainant as well as the ccused for 19.10.2020.

(Babita Puniya)
MM-06/W/Delhi
15.09.2020

FIR No. 346/18
PS **MUNDKA**
New No. 7552/18

15.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

None for accused persons.

Court is convened through VC (CISCO Webex).

File perused.

Put up for arguments on the point of charge qua Dinesh for 19.01.2021.

(Babita Puniya)
MM-06/W/Delhi
15.09.2020

C.C. No. 4245/16
PS **Hari Nagar**

15.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : None.

Court is convened through VC (CISCO Webex).

Ahlmad has not issued the process.

He is warned to be careful in future.

Issue fresh process in terms of previous order on 03.10.2020.

(Babita Puniya)
MM-06/W/Delhi
15.09.2020

C.C. No. 12566/18
PS **Hari Nagar**

15.09.2020

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Present : None.

Court is convened through VC (CISCO Webex).

File perused.

Put up for the purpose fixed on 19.01.2021.

(Babita Puniya)
MM-06/W/Delhi
15.09.2020